

**GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE**

LOK SABHA

UNSTARRED QUESTION NO.4065

TO BE ANSWERED ON FRIDAY THE 10TH AUGUST, 2018
SHRAVANA 19, 1940 (SAKA)

RATIONALISATION OF GST

**4065. SHRI M.K. RAGHAVAN:
SHRIMATI RANJANBEN BHATT:**

Will the Minister of FINANCE be pleased to state:

(a) whether there is any proposal to reduce/rationalise the Goods and Services Tax (GST) on select items and if so, the details thereof along with the steps taken in this regard;

(b) whether there are also plans to introduce Cess on selected items, if so, the details thereof; and

(c) whether the Government is collecting additional revenue through Cess due to setback in GST revenue collection, if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI SHIV PRATAP SHUKLA)

(a): The GST rates are prescribed on the basis of recommendations of the GST Council as made from time to time. As of now, there is no further recommendation from GST Council to reduce / rationalise the GST rates.

(b) & (c): As per section 8 of the Goods and Services Tax (Compensation to States) Act, 2017, compensation cess is levied on specified goods for a specific purpose of compensating the states for loss of revenue arising on account of implementation of GST. There is no recommendation from GST Council to introduce cess on further items.
